

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 18**  
**(IB)-67(PB)/2019**

**IN THE MATTER OF:**

Mohit Kumar Arora  
v.  
M/s. MVL Ltd.

.... Applicant/petitioner  
.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 01.07.2019**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. PRADEEP R. SETHI,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

For the Respondent(s):

Mr. Nakul Mohta & Mr. Lalit Mohan, Adv.

Ms. Aishwarya Kaushiq & Mr. Parth Kaushik, Adv.

**ORDER**

**CA-1169(PB)/2019**

On the request made by the counsels for the parties hearing is deferred to 03.07.2019.

Sd/-

**(PRADEEP R. SETHI)**  
**MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

01.07.2019  
Ritu Sharma